

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 931/2021

MAHESH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 20-04-2022 This appeal was called on for hearing today.

For Appellant(s)

Mr. Chand Qureshi, AOR
Mr. Satyakam Chakraborty, Adv.
Dr. Chandra Rajan, Adv.

For Respondent(s)

Shashank Shekhar Singh, AOR
Ms. Shubhali Pathak, Adv.
Mr. Pritam Bishwas, Adv.

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

Records received.

Four weeks time, is granted to counsel for both parties to file additional documents.

After the expiry of said period, matter shall be processed for listing before the Hon'ble Court as per the rules.

S.P.S. LALER
Registrar